

1. Questions

(a) Postponed Starred Question No. 16 was not put by the concerned member.

(b) Starred Questions:

Total No. of Questions on the Order Paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of Supplementaries
20	8	9	3	—	21

(c) Unstarred Questions : 06

2. Walk-out

- i) Members of Shiromani Akali Dal and Bharatiya Janta Party present in the House staged a walk out from the House yesterday i.e on 22.06.17 raising slogans against the Government and the Chair while crossing the floor of the House as a mark of protest against expulsion of the Members of Aam Aadmi Party from the House.
- ii) Members of Aam Aadmi Party present in the House staged a walk out from the House yesterday i.e on 22.06.17 raising slogans against the Government and the Chair while crossing the floor of the House as a mark of protest against expulsion of Aam Aadmi Party Members from the House.

3. Announcement by the Parliamentary Affairs Minister

The Parliamentary Affairs Minister made an announcement that facility of dialysis would be provided free of cost in three Medical Colleges and Hospitals and all Government Hospitals of Punjab from today onwards.

4. Privilege Motion

The Parliamentary Affairs Minister moved the following Motion regarding breach of Privilege and was carried unanimously:

" Yesterday i.e. on 22.6.2017 , such disgraceful incidents in the House like causing frequent disruption during question hour, crossing floor of the House deliberately, raising slogans in high pitch, using objectionable and unparliamentary language with regard to the Chair, throwing of papers towards the Chair and beating up of staff on duty are such incidents which have

ashamed us all. Every possible effort was made by the Hon'ble Speaker to prevent such disgraceful incidents and Hon'ble Speaker was forced to adjourn the House, thrice due to the same. In the meanwhile highly derogatory language was used by the members of the House targetting the Chair of the Hon'ble Speaker. The matter becomes more serious when the President of a responsible Party and a member of this House, Sardar Sukhbir Singh Badal targets the Chair and levels personal allegations against him.

The House is a highly August place. The Hon'ble Speaker has to follow the rules for conducting the proceedings of the House in an impartial way and equal respect is extended to Treasury benches and Opposition Parties by him. Levelling Allegations of partiality against him amounts to contempt of this House and the Chair of Hon'ble Speaker.

Yesterday i.e on 22.6.2017 a member of the House, Sardar Sukhbir Singh Badal addressed the Hon'ble Speaker as, You are here to take off turbans, this is not a wrestling place, You are acting like dictator - and moreover extremely unparliamentary and objectionable language has been used on Electronic and Social Media regarding Hon'ble Speaker which amounts to a matter of disregard and contempt of this August House and the Chair which is strongly condemned by this House.

Whatever has happened, it seems that the member of the House Sardar Sukhbir Singh Badal has deliberately violated the rules of the House and hurt the dignity and decorum of the House and the Chair of Hon'ble Speaker.

Hon'ble Speaker Sahib, this House strongly recommends that matter regarding aforesaid activities of member of the House, Sardar Sukhbir Singh Badal be entrusted to the Privilege Committee of the House for taking an appropriate action under rules."

While taking part in the discussion on motion, Hon'ble Member Sardar Navtej Singh Cheema and Sardar Kushaldeep Singh Dhillon spoke for 01-01 minute.

5. Papers to be laid on the Table

The Parliamentary Affairs Minister laid on the Table of the House, papers as mentioned at Sr. No. 1 to 3 as shown under item no. II in today's List of Business.

6. Motion under Rule 16

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried unanimously.

"That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die."

7. Legislative Business

1. The Khalsa University (Repeal) Bill, 2017

The Higher Education Minister introduced the Khalsa University (Repeal) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During discussion on the Bill, Hon'ble Members Sardar Sukhbinder Singh Sarkaria, Indian National Congress, spoke for 31 minutes and Sardar Kuljit Singh Nagra, Indian National Congress spoke for 06 minutes respectively.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3 as there was no amendment therein collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Higher Education Minister that "The Khalsa University (Repeal) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

2. The Punjab Co-operative Societies (Amendment) Bill, 2017

The Parliamentary Affairs Minister introduced The Punjab Co-operative Societies (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Sardar Balbir Singh Sidhu, Hon'ble Member, Indian National Congress spoke for 01 minute during discussion on the Bill.

The Parliamentary Affairs Minister, by way of reply to the discussion on the Bill, spoke for 04 minutes.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clause 2, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Co-operative Societies (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried.

3. The Punjab Agricultural Produce Markets (Amendment) Bill, 2017

The Parliamentary Affairs Minister introduced The Punjab Agricultural Produce Markets (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Parliamentary Affairs Minister spoke for 1 minute during the presentation of the Bill.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3 as there were no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab Agricultural Produce Markets (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

4. The Punjab Panchayati Raj (Amendment) Bill, 2017

The Rural Development and Panchayats Minister introduced The Punjab Panchayati Raj (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 7 as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Rural Development and Panchayats Minister that "The Punjab Panchayati Raj (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

5. The Punjab Municipal (Amendment) Bill, 2017

The Local Government Minister introduced The Punjab Municipal (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Local Government Minister, during the presentation of the Bill, spoke for 01 minute.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clause 2, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

6. The Punjab Municipal Corporation (Amendment) Bill, 2017

The Local Government Minister introduced The Punjab Municipal Corporation (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

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|--|------------|
| 1. Sardar Kuljit Singh Nagra, Indian National Congress | 03 minutes |
| 2. Smt. Satkar Kaur, Indian National Congress | 02 minutes |

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clause 2, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Local Government Minister that "The Punjab Municipal Corporation (Amendment) Bill, 2017 be passed" was put to the vote of the House and carried unanimously.

7. The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017

The Technical Education Minister introduced The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Technical Education Minister during the presentation of the Bill, spoke for 01

The motion was put to the vote of the House and carried .

During clause-wise consideration of the Bill, sub- clause (2) of clause 1 , clauses 2 and 3 as there was no amendment therein collectively, sub -clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Technical Education Minister that "" The Maharaja Ranjit Singh Punjab Technical University (Amendment) Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

8. The I.K Gujral Punjab Technical University (Amendment) Bill, 2017

The Technical Education Minister introduced The I.K Gujral Punjab Technical University (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill, sub- clause (2) of clause 1 , clauses 2 to 4 as there was no amendment therein collectively , sub -clause (1) of clause 1 and title were put to the vote of the House and carried .

The motion moved by the Technical Education Minister that " The I.K Gujral Punjab Technical University (Amendment) Bill, 2017 be passed " was put to the vote of the House and carried unanimously.

9. The Punjab Excise (Amendment) Bill, 2017

The Parliamentary Affairs Minister introduced The Punjab Excise (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Parliamentary Affairs Minister spoke for 3 minutes while presenting the Bill.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill , sub-clause (2) of clause 1 , clauses 2 and 3 as there was no amendment therein collectively, sub -clause (1) of clause 1 and title were put to the vote of the House and carried unanimously.

The motion moved by the Parliamentary Affairs Minister that " The Punjab Excise (Amendment) Bill, 2017 be passed " was put to the vote of the House and carried unanimously.

10. The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017

The Parliamentary Affairs Minister introduced The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Parliamentary Affairs Minister spoke for 01 minute while presenting the bill.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1 , clauses 2 to 13 as there was no amendment therein collectively, sub -clause (1) of clause 1 and title were put to the vote of the House and carried unanimously .

The motion moved by the Parliamentary Affairs Minister that " The Punjab Agricultural Produce Markets (Second Amendment) Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

11. The Punjab Infrastructure (Development and Regulation) Amendment, E.H. 2017

The Finance Minister introduced The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Finance Minister spoke for 03 minutes while presenting the Bill.

The motion was put to the vote of the House and carried unanimously

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 6 as there was no amendment therein collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Finance Minister that " The Punjab Infrastructure (Development and Regulation) Amendment Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

12. The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017

The Finance Minister introduced The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017 and also moved that the Bill be taken into consideration at once.

The Finance Minister spoke for 02 minutes while presenting the Bill.

The motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 7 as there was no amendment therein collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The Local Government Minister spoke for 02 minutes while taking part in the discussion on Bill.

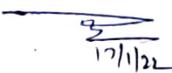
The motion moved by the Finance Minister that " The Punjab Municipal Infrastructure Development Fund (Amendment) Bill, 2017 be passed "was put to the vote of the House and carried unanimously.

8. Welcome Announcement by Hon'ble Speaker

The Hon'ble Speaker made an announcement regarding the presence of Sardar Gurjit Singh Aujla, Member of Parliament, Lok Sabha in the House and welcomed him on behalf of the entire House.

The House, then adjourned sine-die.

CHANDIGARH :
THE 23rd JUNE, 2017.


17/1/22
Principal Chief Reporter
Punjab Vidhan Sabha
Chandigarh

SHASHI LAKHANPAL MISHRA
SECRETARY